

Office of the District & Sessions Judge, Mirzapur

Administrative Order

Hon'ble High Court vide letter no. 1946/LXXXVII-CPC/e-Courts/Allahabad Dated : 26 April 2021 has laid down fresh guidelines for functioning of District Courts/Tribunals keeping in view the increasing cases of COVID-19 in Districts, in partial modification of the earlier guidelines issued vide letter no. 1941/LXXXVII-CPC/e-Courts/Allahabad Dated : 05 April 2021, 1944/LXXXVII-CPC/e-Courts/Allahabad Dated : 14 April 2021 and 1945/LXXXVII-CPC/e-Courts/Allahabad Dated : 22 April 2021.

1. The following Courts shall function in rotation (From 10:30 A.M. to 02:30 P.M. only) w.e.f. 28.04.2021 as mentioned hereunder-

Date	Court of Sessions	Court of Magistrate
28.04.2021	District & Sessions Judge	Chief Judicial Magistrate
29.04.2021	District & Sessions Judge	Addl. Chief Judicial Magistrate-I
30.04.2021	1 st Addl. District & Sessions Judge	Addl. Chief Judicial Magistrate-II
01.05.2021	Saturday (Covid-19 Curfew)	
02.05.2021	Sunday	
03.05.2021	Special Judge (S.C./S.T. Act)	Civil Judge (S.D)
04.05.2021	Special Judge (POCSO Act)	Civil Judge (S.D)/F.T.C.
05.05.2021	Special Judge (Gangster Act) & E.C. Act in capacity of Incharge Officer	Judicial Magistrate
06.05.2021	A.D.J. F.T.C.-I/Special Judge (N.D.P.S. Act)	Civil Judge (J.D)
07.05.2021	District & Sessions Judge	A.C.J. (J.D), Court No. 04
08.05.2021	Second Saturday	
09.05.2021	Sunday	
10.05.2021	1 st Addl. District & Sessions Judge	Chief Judicial Magistrate
11.05.2021	Special Judge (S.C./S.T. Act)	Addl. Chief Judicial Magistrate-I
12.05.2021	Special Judge (POCSO Act)	Addl. Chief Judicial Magistrate-II
13.05.2021	Special Judge (Gangster Act) & E.C. Act in capacity of Incharge Officer	Civil Judge (S.D)
14.05.2021	Id ul-Fitra	
15.05.2021	Saturday (Covid-19 Curfew)	
16.05.2021	Sunday	

Further schedule (17.05.2021 onwards) shall be notified in due course of time. The aforementioned Officers shall take up only fresh urgent matters such as fresh bail/release/recording of statement u/s 164 Cr.P.C. and remand as per their

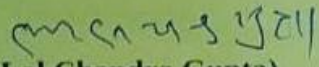


respective jurisdictions. It is hereby clarified that the work of remand on holidays shall be done through video conferencing as per the schedule fixed by the learned Chief Judicial Magistrate, Mirzapur.

2. The aforesaid matters shall be taken up by way of video conferencing/virtual mode from their respective chambers by the aforementioned Officers. According to the fresh guidelines the entry of learned advocates/litigants etc. in the court premises has been strictly restricted. So the learned advocates may address the Court using the specified link on their mobile phone/laptop etc.
3. The Nodal Officer Computer shall also ensure that the separate links of JITSI video conferencing software for the deputed Court of Sessions and Court of Magistrate are prominently uploaded on the official website of District Court, Mirzapur for the information and used of learned Advocates, litigants etc.
4. All the remand/other miscellaneous application moved by the under trail prisoners may be done from Video Conferencing Room, which is having connectivity with the District Jail, Mirzapur.
5. The application in respect of urgent matters shall be received only through the dedicated e-mail dcmir@nic.in. The mechanism detailed therein shall be followed and thereafter the computer section shall place such application before the Officers on duty as mentioned in the table hereinabove.
6. In respect of the modified mechanism, discussion has been held with the President and Secretary of District Bar Association, Mirzapur. In view of the guidelines issued by Hon'ble High Court the aforesaid office bearers of the Bar have been requested to inform an impress upon the learned members of the Bar/other Advocates, litigants, stamp vender/cleek etc that their entry in the Court premises has been strict restricted till further order of the Hon'ble High Court. The Officer-in-Charge Nazarat shall instruct the Gate-keepers & Security Personnel accordingly.
7. The Officers as deputed hereinabove for taking up urgent matters shall ensure that only two of their Court Staff shall remain present during the duration of their presence in the Court campus. Likewise, the Officer-in-Charge Admin. is also directed to ensure that the number of staff deputed including Class-IV employees shall not in any manner exceed 10 in number in total at a given point of time.
8. Daily consolidated report shall be submitted on the e-services module on regular basis by the System Officer.

9. Rest of guidelines regarding the prevention/safegaurds from the COVID-19 pandemic shall be strictly adhered to by all concerned.
10. Sri Manoj Kumar Shastri, Civil Judge (S.D), Mirzapur is hereby also nominated the Nodal Officer for prevention of COVID-19, in compliance of letter no. 1946/LXXXVII-CPC/e-Courts/Allahabad Dated : 26 April 2021. He shall ensure taking all necessary steps for compliance of the guidelines issued by Hon'ble High Court from time to time in co-ordination with the District/State Nodal Officers.
11. General dates shall be fixed in all the pending cases and pending bail applications of all the Courts from the Administrative Office and Sessions Clerk on weekly basis and information thereof shall be sent to Computer Section for necessary forwarding on C.I.S. and it shall also be posted on the official website of District Court, Mirzapur for general information of learned Advocates and litigants etc.
12. Secretary D.L.S.A. Mirzapur shall co-ordinate with District Information Officer for wide publicity thereof hereof print-media.
All concerned be informed accordingly for compliance.

Dated : 28.04.2021


(Lal Chandra Gupta)
District & Sessions Judge,
Mirzapur 28.4.21